

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3803 of 2020

1. Shankar Saw  
2. Byas Saw

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through Video Conferencing

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For the Petitioners : Mr. Abhay Kumar Chaturvedy, Advocate  
For the State : Ms. Nehala Sharmin, A.P.P.

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Order No. 02

Dated 08<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with S.T. No. 06 of 2019 arising out of Chatra Sadar P.S. Case No. 265 of 2018, pending before the court of learned Additional Sessions Judge IV, Chatra,

Earlier the prayer for bail of the petitioners was rejected in B.A. No. 10710 of 2018 with a liberty to the petitioners to renew their prayer for bail after a period of one year if the trial is not concluded.

It appears that out of 09 witnesses, 07 witnesses have already been examined.

Regard being had to the above, I am not inclined to grant bail to the petitioners. Accordingly, the prayer for bail made by the petitioners is hereby rejected once again.

However, the learned trial court is directed to expedite the trial within a period of two months once the situation normalizes.

(RONGON MUKHOPADHYAY,J.)